

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1204/2020

This the dated 15th day, Tuesday of December, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

1. Avtar Krishan Bhat, Age 55 years, S/o. Prem Nath Bhat, R/o. Qtr No.28, Block-1, Nr. Toll Post, Nagrota Camp, Jammu;

2. Vaishali Koul, Aged 43 years, W/o. Mannu Ji Ganjoo R/o. Flat No.11, Block -137, Lane No.22, Jagati Colony, Nagrota, Jammu;

3. Vijay Parihar, age 52 years, S/o. Tota Ram, R/o. Panjdhara Nr. Govt. Hr Secondary School, Dachhan, Lohrna, Kishtwar;

4. Bashir Mohd, age 47 years, S/o. Haji Mohd Ali R/o. W. No. 7, Kotli Fathu, Garkhal, Akhnoor, District Jammu;

5. Sushma Devi, age 42 years, W/o. Subaash Chander, R/o. Gudwal, Gadwal, Samba;

6. Sukhdev Singh, age 48 years, S/o. Surjeet Singh, R/o. Chak Musa, R.S. Pura, Jammu.

.....Applicants
(Advocate: Mr. Rajender Kumar)



Versus



1. Union Territory of Jammu & Kashmir through Director, Tourism, Tourist Reception Centre, Residency Road, Jammu-180 001;
2. The Joint Director, Tourism, Tourist Reception Centre, Residency Road, Jammu-180 001;
3. The Deputy Director, Tourism, Tourist Reception Centre, Residency Road, Jammu;
4. Christopher Sotra, age 53 years, Chowkidar, posted in the O/o. Dy. Director, Maint & Works, Directorate Office of Tourism Office, Residency Road, Jammu-180 001;
5. Jyoti Devi, age 23 years (orderly), posted in the O/o. Chief Executive, Patnitop Development Authority, Patnitop, Udhampur-182 101;
6. Sunny Kumar, age 30 years (Chowkidar), posted in Registration Section of Directorate of Tourism, Dak Bungalow, Residency Road, Jammu-180 001;
7. Samiksha Pandita, age 24 years (Mali) posted in Personal Section of Directorate of Tourism, Dak Bungalow, Residency Road, Jammu-180 001;
8. Farooq Ahmed Bhat, age 49 years (Cook) posted in the Asst. Director, Tourism, Batote, Jammu-182 143.

.....Respondents

(Advocate: Mr. Amit Gupta;AAG)

O R D E R [O R A L]

Delivered by Hon'ble Mr. Anand Mathur, Member (A): -

OA has been filed by the applicant seeking the following reliefs:-

- a) direct the respondent department that the notes made by the respondent No 1 and 3 on the application dated 23.10.2020 be implemented by rejecting the outcome of the typing test dated 16.10.2020;
- b) directing the respondent department i.e. respondent No. 1 to 3 to re-conduct the type/compute test for petitioners only and any selection made on the basis of the type/computer test dated 16.10.2020 may kindly be cancelled.
- c) the selection of the respondents No. 4 to 8 be declared illegal and be cancelled immediately.

2. Heard Leaned counsel for the applicants and Learned counsel appearing for the respondents and gone through the OA and material annexed to it.

3. Learned counsel for the applicant submits that his clients would be satisfied if the OA is disposed of by directing the respondents to do necessary action in terms of the notes if made by the respondents on their representation and dispose of their representation dated 16.10.2020,



Annexure A/4, within a time frame and till then, the respondents shall not proceed with the selection based on the result of the test held on 16.10.2020.



4. In view of the limited prayer of the applicant, the OA is disposed of by directing the respondents to do necessary action in terms of the notes if made by the respondents on the representation of the applicants and dispose of the representation of the applicants dated 16.10.2020, Annexure-A4 within a period of one week from the date of receipt of certified copy of the order. Till then, selection in question would be subject to the outcome of the action of the respondents.

5. The OA is disposed of accordingly. There shall be no order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

asvs